

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

O.A.123/89

N.B.Rao

.. Applicant

vs.

Union of India & another .. Respondents

Coram: Hon'ble Member(A)Shri M.Y.Priolkar

Hon'ble Member(J)Shri N.R.Chandran

Appearances:

1. Mr.G.S.Walia
Advocate for the
Applicant.

2. Mr.A.L.Kasturey
Advocate for the
respondents.

ORAL JUDGMENT

(Per M.Y.Priolkar, Member(A)) Date: 25-4-1990

This case has been taken on Board
at the request of Mr.G.S.Walia for the applicant.

The applicant who is working as Assistant Engineer
in the Western Railway is aggrieved by his non-
selection for the post of Asstt.Engineer on a
regular basis although, according to him, he has
been working satisfactorily on ad hoc basis in that
capacity for a period of about four years.

2. The applicant has today given an
application for permission to withdraw this
application. The applicant who is present today
also stated that he is asking for this permission
as he intends to seek voluntary retirement. He
is not keeping well and he has undergone bypass
surgery. Mr.Kasturey, advocate for the respondents